

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).
1010/2016

(Arising out of impugned final judgment and order dated 21/04/2015
in CRLAP No. 2977/2007 passed by the High Court Of Judicature at
Allahabad)

STATE OF U.P.

Petitioner(s)

VERSUS

SUSHIL KUMAR SRIVASTAVA AND ANR.

Respondent(s)

(with appln. (s) for c/delay in filing SLP)

Date : 28/01/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.Y. EQBAL

HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s)

Mr. Harshvardhan Jha, Adv.

Mr. Adarsh Upadhyay, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

[INDU POKHRIYAL]
COURT MASTER

[SUKHBIR PAUL KAUR]
A.R.-CUM-P.S.